

(a) whether the Government are aware of the religion based propaganda by Pakistan after the Ayodhya development;

(b) if so, the specific instance of such propaganda;

(c) whether the Government have taken up this matter with Pakistan; and

(d) if so, the response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SALMANKHURSHEED): (a) and (b). Following developments in Ayodhya, there were strident and provocative statements by Pakistan leaders. The Pakistan National assembly and the Pakistan Senate adopted resolutions, inter alia, expressing anguish over the demolition. Pakistan also made references to minorities of India in various international fora.

(c) and (d) Government have expressed its serious objections and concern on the completely unacceptable and negatively motivated statements of Pak leaders which inflame public opinion and constitutes an interference in our internal affairs. It has been conveyed to Pakistan, both at the political and through diplomatic channels, that Pakistan has no locus standi on developments in India and provocative action and propaganda can only aggravate the situation and heighten tension between the two countries. Pakistan must abide by the provisions of the Simla Agreement and the basic principles of international relations including non interference in the internal affairs of another sovereign country.

[*Translation*]

**Pepsi Foods Limited.**

5552. DR. D. VENKATESWARA  
RAO:  
SHRI HRIKEWAL PRASAD:  
SHRI MOHAMMAD ALI

ASHRAF FATMI:  
SHRI RAJNATH SONKAR SHASTRI:  
SHRI SANAT KUMAR MANDAL:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the terms and conditions laid down before Pepsi Foods Limited to set up its units in the country;

(b) whether the company had fulfilled all these conditions;

(c) if not, the action taken by the Government in this regard;

(d) whether a team from the Government has evaluated the export data supplied by the Pepsi Foods Limited;

(e) whether the Government have received any assurance from the company regarding plan to boost the export turnover;

(f) whether the Government have studied the plan; and

(g) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI): (a) to (c). The details are given in the Statement.

(d) No, Sir.

(c) No, Sir.

(f) and (g) Do not arise.

**STATEMENT**

(a) M/s. Punjab Agro Industries Corporation Ltd. were granted letter of intent/foreign collaboration approval (subsequently transferred in the name of M/s. Pepsi Foods Ltd.) for processing

potato/grain foods, processed fruit/vegetable products and soft drink concentrate, certain special conditions, in addition to the general conditions, were incorporated in the letter of intent/foreign collaboration approval which are as under:-

i) the turnover from soft drink concentrate manufacturing shall in no year exceed 25% of the total turnover of the company for that year;

ii) the project shall export 50% of its total turnover each year for a period of ten years from the commencement of commercial production of which 40% will be from the company's own manufactured products and 10% from 'Select List' products manufactured by others. The foreign exchange inflow shall not be less the five times the foreign exchange outflow of the project during the aforementioned ten year period.

iii) there shall be no import of proprietary ingredients to manufacture soft drink concentrate and the raw materials available within the country shall be used to the maximum extent possible. The import of any raw materials and chemicals that are not available indigenously shall be regulated by the import policy in force from time to time and no special import concessions shall be allowed.

iv) foreign brand names shall not be allowed to be used on domestic sales.

v) efforts shall be made to increase export potential and the actual export performance of the project which will include export of soft drink also.

(b) and (c). Certain alleged violations of the terms and conditions of Letter of Intent/Foreign Collaboration approval granted to the Company have been brought to the notice of the Government which are being examined in consultation with the concerned Departments/Ministries including Ministry of Law, Justice and Company Affairs and Office of the Director General, Foreign Trade, Ministry of Commerce.

[English]

### Renaming Calcutta Airport

5553. SHRI CHITTA BASU: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to refer to reply Unstarred Question No. 743 given on 13.7.92 and state the progress made so far in this regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): The formal renaming of Calcutta Airport after Netaji Subhas Chandra Bose will be done after the airport is brought up to international standards. Construction of a new terminal building has been taken up as a part of this programme. Completion of the terminal building is expected in March, 1994.

### Dark Area Districts In Andhra Pradesh

5554. SHRI DHARMABIKSHAM: Will the Minister of WATER RESOURCES be pleased to state:

(a) the district-wise details of Andhra Pradesh covered under dark area by NABARD;

(b) whether there is any proposal of re-survey; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES: (SHRI P. K. THUNGON): (a) District-wise details of the areas categorised as dark by NABARD in Andhra Pradesh are given in the enclosed statement;

(b) and (c). The central Ground Water Board has carried out re-appraisal hydrogeological survey in 3 out of 28 dark talukas, viz. Dharmavararam Taluka in Anantpur

District and Chittoor and Bangarupalem Talukas in Chittoor District during 1992-93. The Board also proposes to carry out re-appraisal survey

in 2 more dark talukas, viz. Kamalapuram Taluka in Cuddapath District and Nalgonda Taluka in Nalgonda District during 1993-94.

### STATEMENT

#### *District-wise Details of the Area Categorised as Dark by Nabard in Andhra Pradesh*

S.No.	District	Blocks Categorised As Dark
1	2	3
1	Anantapur	Dharmavaram
2	Chittoor	Bangarupalem Chittoor
3	Cuddapah	Kamalapuram
4	Kaarimnagar	Gangdhara Husnabad Huzurabad  Sirsilla
5	Krishna	Nuziveedu Vijayawada
6	Medak	Medak Siddipet
7	Nalgonda	Chandur Nakrekal Nalgonda  Yadadingutta
8	Nellone	Indukurpe Kovvur
9	Nizamabad	Bheemgal Kamareddy
10	Rengareddy	Rajendranagar
11	Warangal	Rajendranagar Jangaon Mahabubabad Mamipeda Parkal Wardhannapeta  Warangal (R) Hanuma-Konda
Total		28

**Electronics Telephone Equipments In Kerala**

5555. SHRI KODIKKUNNIL SURESH: Will the Minister of COOMUNICATIONS be stated to state:

(a) whether the Government have introduced electronic equipments in Kerala for the development and expansion of telephone ex-

changes; and

(b) if so, the details thereof with type of equipments during last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) (a) Yes, Sir.

(b) Details are given in statement.

**(1) Local Electronic Exchange**

S.No.	Type of Exchange	No of exchanges commissioned during			Total
		90-91	91-92	92-93	
1.	E. 10B/RLUs	2	6	6	14
2.	C-DOT DSS MAX	-	-	1	1
3.	C-DOT SBM	-	4	39	43
4.	NEAX-61S	1	-	-	1
5.	ILT	22	26	40	88
6.	PAM 200 ESAX	15	9	5	29
7.	C-DOT 128/256 P RAX	71	112	132	315
8.	MILT 64 PORT	11	-	3	14
Total		122	157	226	505

**(2) The Digital Taxes Installed During The Past 3 Years Are as Follows:-**

1990-91	Emakulam
1991-92	Trivandrum, Kottayam & Calicut
1992-93	Trichur, Cannanore & Pathanamthitta (C-DOT)

**Maintenance Schedules and Checks**

5556. SHRI SUKHENDU KHAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the details of the various routine maintenance schedules and checks laid down by the DGCA for civilian aircraft operating regular sheduled srvides;

(b) whether the airtaxi operators are to comply with such maintenance schedules and checks;

(c) whether the airtaxi operators have the requisite infrastructural facilities to carry out such checks; and

(d) if so, the details of airports where such facilities have been provided for?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Routine maintenance schedules/checks are prepared by the operators based on the recommendations given in the maintenance planning documents and recommended inspection schedules of the aircraft manufacturers. These schedules/checks include routine checks, special checks and maintenance practices for the aircraft. For Indian Airlines/Air India, the schedules/checks so laid down are approved by their Quality Control Managers authorised by DGCA. For other operators, approval is given by the DGCA.

(b) DGCA approves the maintenance schedules/checks, which are required to be followed by the air taxi operators.

(c) Air Taxi operators have the requisite infrastructural facilities to carry out the checks for which they have got approval from the DGCA.

(d) Most of these facilities are located at the bases of the air taxi operators like Delhi, Bombay etc. However, major checks, for which facilities are not available with air taxi operators, are carried out at approved facilities abroad.

#### **STD Circuits in Hill Districts U.P.**

5557. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Government are aware of

the unsatisfactory STD circuits from Delhi to various places at the hilly districts of Uttar Pradesh;

(b) whether any complaints have been received in this regard;

(c) if so, the details thereof; and

(d) the action taken or proposed to be taken by the Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) to (d). The information is being collected and will be laid on the Table of the House.

#### **Speed Post Service In Gujarat**

5558. SHRI N. J. RATHVA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the year in which Speed Post Service was introduced in Gujarat; and

(b) the details of districts covered under this scheme so far?

THE MINISTER OF THE STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): (a) Speed Post Service in Gujarat was introduced in August, 1986.

(b) National/International Speed Post Service is available at Ahmedabad (including extension counter at Gandhinagar), Vadodara and Surat. In addition Limited point-to-point Speed Post Service has been provided at the following towns in Gujarat:-

- (i) Valsad
- (ii) Mehsana
- (iii) Palanpur
- (iv) Himmatnagar

- (v) Jamnagar
- (vi) Rajkot
- (vii) Surendranagar
- (viii) Bhavnagar
- (ix) Junagadh
- (x) Anand
- (xi) Vapi
- (xii) Ankleshwar
- (xiii) Gandhidham
- (xii) Ankleshwar
- (xv) Kandia Free Trade Zone

[English]

**Amendments in Indian Airlines  
Operation Manual**

5559. SHRI RAM NAIK: Will the Minister of CIVIL AVIATION & TOURISM be pleased to state:

(a) whether the management of Indian Airlines has recently amended the Operation Manual;

(b) if so, the details thereof and the reasons therefor;

(c) whether the working hours have been doubled and flight and duty time limitations have been changed;

(d) if so, the reasons therefor;

(e) whether the concerned employees were consulted before above amendments; and

(f) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) No, Sir.

(b) Does not arise

(c) No, Sir.

(d) to (f) Do not arise.

**Assistance for Setting up of Food  
Processing Units in Assam.**

5560. SHRI UDDHAB BARMAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the State Government of Assam has sought any assistance from the Union Government for the setting up of the food processing units in the State;

(b) if so, the details thereof; and

(c) the assistance provided by the Union Government, so far?

THE MINISTER OF STATE OF THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGI): (a) to (c). The details of the proposals received from the state Government of Assam and the assistance provided is given in the Statement.